

V.I.P. waiting rooms at airports

160. SHRI L. R. NAIK:

SHRI S. W. DHABE:

SHRI SATCHIDANANDA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the categories of VIPs for whom VIP waiting rooms at airports in India are earmarked; and

(b) whether it is a fact that the VIPs can directly proceed to board the aircraft from the waiting rooms without the security checks?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) The list of dignitaries who are entitled to use the reserved lounges at the airports in the country is attached.

(b) No, Sir. All outgoing passengers, domestic as well as international, are, under the security instruction subject to anti-hijacking/anti-subotage security checks before boarding aircraft except VIPs like Ambassadors and Heads of Missions.

Statement—I

List of Dignitaries entitled to the use of VIP Lounges of International Airports

1. President
2. Vice-President
3. Prime Minister
4. Heads of Foreign States
5. Heads of Foreign Governments
6. Chief Justice of India & Judges of the Supreme Court
7. Speaker of the Lok Sabha
8. Union Cabinet Ministers & Deputy Chairman of the Planning Commission
9. Ministers of States (Union Government)
10. Deputy Ministers (Union Government)
11. Governors

12. Lieutenant Governors/Chief Commissions

13. Chief Ministers

14. Ministers/Speakers (State Governments)/Members of Planning Commission

15. Deputy Ministers (State Government)

16. Members of Parliament

17. Ambassadors and High Commissioners accredited to India

18. Heads of delegations of foreign countries

19. Foreign Ministers

20. Official delegations visiting India as State Guests

21. Former Presidents, Vice-Presidents, Former Governor General

22. Mayors of the Metropolitan cities at their respective stations

23. Three service Chiefs viz. Chief of Army Staff, Chief of Air Staff, Chief of Naval Staff

24. The Chief Justices and Judges of High Courts in States

25. Secretaries to the Government of India

26. Members of State Legislatures

27. Sheriffs of Calcutta, Bombay and Madras at their respective stations

28. Any other person to whom the Government desires to accord VIP treatment.

Statement—II

List of Dignitaries/Vips entitled to the use of ceremonial Lounge at Delhi Air Port

1. President
2. Vice-President
3. Prime Minister
4. Speaker, Lok Sabha
5. Chief Justice of India
6. Heads of foreign States
7. Heads of Foreign Governments

8. Foreign Parliamentary Delegations
9. Speakers and Presiding Officers of foreign
10. Cabinet Missioners of Government of India proceeding abroad
11. Indian Parliamentary delegations going abroad
12. Ministers of Foreign Governments
13. Judges of the International Court of Justice
14. Director of Health Services, WHO
15. Secretary General A.A.R.O.
16. Assistant Secretary General, A.A.R.O.
17. Any other dignitary to whom the Protocol Division of the Ministry of External Affairs would like to accord this courtesy.

Statement—III

List of Dignitaries/Vips who are entitled to the use of Vip Lounges at the domestic Aerodromes, i.e. other than the four International Airports at Delhi, Calcutta, Bombay and Madras

1. President
2. Vice-President
3. Prime Minister
4. Heads of Foreign States
5. Heads of Foreign Governments
6. Chief Justice of India and Judges of the Supreme Court
7. Speaker of the Lok Sabha
8. Union Cabinet Ministers and Deputy Chairman of the Planning Commission
9. Ministers of State (Union Government)
10. Deputy Ministers (Union Government)
11. Governors
12. Lieutenant Governors/Chief Commissioners

13. Chief Ministers
14. Ministers/Speakers (State Governments) Members of the Planning Commission.
15. Deputy Ministers (State Government)
16. Members of Parliament
17. Ambassadors and High Commissioners accredited to India
18. Heads of delegations of foreign countries
19. Foreign Ministers
20. Official delegations visiting India as State Guests
21. Former Presidents, Vice-Presidents Former Governor General
22. Mayors of the Metropolitan cities at their respective stations
23. Three service Chiefs viz. Chief of Army Staff, Chief of Air Staff, Chief of Naval Staff
24. The Chief Justices and Judges of High Courts in States
25. Secretaries to the Government of India
26. Members of State Legislatures
27. Any person to whom Government desires to accord VIP treatment.

Opening of branches by nationalised banks in rural areas

161. SHRI L. R. NAIK:
SHRI S. W. DHABE:
SHRI SATCHIDANANDA:

Will the Minister of FINANCE be pleased to state:

(a) the criteria laid down for the issue of licences by the Reserve Bank of India for opening of branch offices of the nationalised commercial banks in rural areas; and

(b) whether the definition of rural areas is appropriate enough as to take note of centres which are far away from the District headquarters, Taluk headquarters and the satellite towns around metropolitan cities and also keeping in view the reasonable